



LEGISLATIVE ASSEMBLY OF THE
STATE OF GOA

**The Goa Electricity Duty
(Amendment) Bill, 2008**

(Bill No. 6 of 2008)

^{AS}
~~To be~~ introduced in the Legislative Assembly of the State of Goa

GOA LEGISLATURE SECRETARIAT
ASSEMBLY HALL, PORVORIM-GOA

MARCH, 2008

The Goa Electricity Duty (Amendment) Bill, 2008

(Bill No. 6 of 2008)

A

BILL

further to amend the Goa, Daman and Diu
Electricity Duty Act, 1986 (Act 7 of 1986).

5 Be it enacted by the Legislative Assembly of
Goa in the Fifty-ninth Year of the Republic of India,
as follows:—

1. *Short title and commencement.*— (1) This
Act may be called the Goa Electricity Duty
(Amendment) Act, 2008.

10 (2) It shall come into force with effect from the
1st day of April, 2008.

2. *Amendment of schedule.*—In this Schedule
appended to the Goa, Daman and Diu Electricity
Duty Act, 1986 (Act 7 of 1986);-

(I) in PART - A,-

15 (i) against item (a), for the figure "5", the
figures "18" shall be substituted;

(ii) against item (b), for the figure "8", the
figures "18" shall be substituted;

20 (iii) against item (c), for the figure "10" the
figures "18" shall be substituted;

(II) in PART - B, for the figures "15", wherever
they occur, the figures "58" shall be
substituted;

- (III) in PART - C, for the figure "5", wherever it occurs the figures "58" shall be substituted;
- (IV) in PART - D, for the figure "5", the figures "18" shall be substituted;
- (V) in PART - E, for the figure "5", the figure "18" shall be substituted;
- (VI) Part - G shall be deleted.

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Statement of Objects and Reasons

At present, the responsibility of providing and maintaining the public lighting system is with the Electricity Department. The Government of India has also mandated that all States should strengthen transmission, sub-transmission and distribution network within the State on a priority basis. In order to mobilize additional revenue for aforesaid and to create proper infrastructure for electrical energy in the State, it is proposed to amend the Schedule appended to the Goa, Daman, and Diu Electricity Duty Act, 1986 (Act 7 of 1986) thereby increasing the duty on consumption of electricity energy, suitably.

This Bill seeks to achieve the above objects.

Financial Memorandum

By increasing duty on the consumption of electrical energy as envisaged in the Bill, the Government is likely to earn on an average, additional annual revenue of rupees 99 crores.

Memorandum Regarding Delegated Legislation

No delegated legislation is involved in this Bill.

Porvorim-Goa
20th March, 2008.

ALEXIO SEQUEIRA
Minister for Power

Assembly Hall,
Porvorim-Goa
20th March, 2008

R. KOTHANDARAMAN
Secretary to the Legislative
Assembly of Goa.

Governor's Recommendation

In pursuance of Article-207 of the Constitution of India, I, S. C. Jamir, Governor of Goa, hereby recommend to the Legislative Assembly, the introduction and consideration of the Goa Electricity Duty (Amendment) Bill, 2008.

ANNEXURE

Extract of Part C and Part E of the schedule
appended to The Goa Daman and Diu Electricity
Duty Act, 1986 (Act No. 7 of 1986).

PART - C

In respect of -

General motive power service

| Units generated and consumed per month | Paise/Unit |
|--|------------|
| All units (for L. T. consumers) | 4 |
| All units (for H. T. consumers) | 4 |

PART - E

In respect of—

Irrigation pumping and agricultural purposes—

| Units consumed per month | Paise/Unit |
|--------------------------|------------|
| All units | 2 |

Assembly Hall,
Porvorim-Goa
20th March, 2008

R. KOTHANDARAMAN
Secretary to the Legislative
Assembly of Goa.